

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 259 of 2011 (RP) in DFR No. 1325 of 2011
in Appeal No. 142 of 2009

&

I.A. No. 260 of 2011 (RP) in DFR No. 1326 of 2011
in Appeal No. 147 of 2009

Dated 3rd January, 2012

Present Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

I.A. No. 259 of 2011 (RP) in DFR No. 1325 of 2011
in Appeal No. 142 of 2009

M/s. BSES Rajdhani Power Limited ...Appellant
Versus
DERC & Anr.Respondents

I.A. No. 260 of 2011 (RP) in DFR No. 1326 of 2011
in Appeal No. 147 of 2009

M/s. BSES Yamuna Power Limited ...Appellant
Versus
DERC & Anr.Respondents

Counsel for the Appellant(s) : Mr. Vishal Anand
Counsel for the Respondent (s) : Mr. T.S. Ranjan Mukherjee

ORDER

I.A. Nos. 259/11 & 260/11
(Condone delay application)

These are applications to condone the delay of 15 days in filing the
Review Petition.

We have heard the learned counsel for the parties. Since we find sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Review Petitions. Accordingly, I.As are disposed of.

Post the matters on **04.01.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/k